

**2474**

**IN THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 693 OF 2023**

**IN THE MATTER OF:**

**SUO Moto matter in Re: News item appearing in Deccan herald dated 24.10.2023 entitled "Pollution Control Board are weak links".**

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**Date of hearing: 09.01.2025**

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Place: New Delhi

Date: 07.01.2025

**FILED BY:**

*Anando Mukherjee*

**(ANANDO MUKHERJEE)**

Advocate for the Mizoram Pollution Control Board

I-13, Lower Ground Floor,

Lajpat Nagar-III, New Delhi-110024

Mob: 9654882874

Email: [anandomukherjee.law@gmail.com](mailto:anandomukherjee.law@gmail.com)



मिज़ोरम MIZORAM

320400

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A.693/2023

IN MATTER OF:

SUO Moto matter in re: News item appearing in Deccan Herald dated 24.10.2023 entitled  
“Pollution Control Boards are weak links”

**COMPLIANCE AFFIDAVIT OF MIZORAM POLLUTION CONTROL BOARD**

I, C.Lalduhawma, s/o C.Rosiama, aged about 58 years and having office at Mizoram Pollution Control Board, MINECO, Khatla, Aizawl, Mizoram the deponent herein, do hereby solemnly affirm and state as under:-

That I, in the capacity of Member Secretary in the Mizoram Pollution Control Board, am fully conversant with the facts of the case on the basis of the records made available in the office and hence competent and authorized to depose and swear the present Reply Affidavit as under:

The present Affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble Tribunal in its order dated 11.09.2024 whereby the Hon'ble Tribunal in para 7 of the order has directed all States/UTs to file an affidavit indicating the progress report of the compliance of the Hon'ble NGT one week before 09.01.2025.

That, in compliance with the aforesaid order, progress report is hereby submitted as follows:

**I. Filling up of vacant posts under Mizoram Pollution Control Board:**

EF&CC Department, Government of Mizoram, letter No.A.22013/4/2022-FST dated 21.08.2024 intimated MPCB to re-submit the proposal for filling up 4(four) vacant posts after finalization of the Service Rules by the State Government. Once the Service Rules is finalised by the State Government, proposal shall be submitted by the Board.

**II. Notification of Laboratories of Mizoram Pollution Control Board:**

Mizoram PCB has 1(one) laboratory carrying out its functions under Air & Water Acts. The laboratory has adequate infrastructures for sampling and analysis of the notified samples at present. Notification of laboratory of Mizoram PCB and other laboratories in the official gazette under Air & water Acts is under process and expected to be completed soon.

As for the recognition of the laboratory of MPCB under EPA, 1986 application for NABL accreditation underway with the supervision of the Board's NABL consultant. Once accreditation is obtained, recognition of laboratories shall be pursued rigorously.

In light of the above, it is humbly submitted that Mizoram Pollution Control Board shall always abide by the Orders and directions passed by the Hon'ble Tribunal in the present case.

**VERIFICATION**

Verified at Aizawl on this 7<sup>th</sup> January, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

*[Signature]*

(DEPONENT)  
C.LALDUHAWMA  
Member Secretary  
Mizoram Pollution Control Board

Member Secretary  
Mizoram Pollution Control Board  
Mizoram : Aizawl

Identified by :

Sworn Before Me :

*[Signature]*  
07/01/25

*[Signature]*  
7/1/25

LALSANGKIMA RALTE  
Advocate

JIT BUZU  
Advocate's Office  
Aizawl, Mizoram

Ph: 8729880022 / 7005611980

Notarial Registration

No. 18/1  
Date 7/1/25